NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES:

Saikumar Shivmurthi Javalkothi

V/s.

M/s. Astute Engineering Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 And 241/242 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rashmin Jain	Advocate illo. Kanga & Co. Adv-for R & to 11 & 13	13/112017
2.	Deepak Dashpande	Advocate fes Petitiones	1301/17

<u>ORDER</u> <u>T.C.P. No. 65/397-398/CLB/MB/MAH/2013</u>

1. Ld. Advocate for the Respondent Mr. Rashmin Jain, i/b. Kanga & Co. has intimated that the Respondent has already been informed to be discharged him as instructed Counsel, hence cannot represent the matter. There was is no resistance from the other side. Under the circumstances matter is adjourned to 13.02.2017.

Sd/M. K. SHRAWAT
Member (Judicial)

Dated: 13th January, 2017.